BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 16/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017

Name of the Company:

Narmada Construction (Indore) Pvt. Ltd.

V/s.

Agroh Infrastructure Developer (P) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION SIGNATURE**

1. ADITYA MEWARA

ABVOCATE PETITIONER

Learned Advocate Mr. Aditya Mewara present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Service affidavit filed.

Affidavit as required by clause (b) of sub section 3 of section 9 of the code.

The petitioner company's bank account copy and audit report copy filed.

Heard arguments of Learned Counsel for petitioner.

For orders 18.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of May, 2017.